

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1881
ANSWERED ON:09.03.2015
PET- FRIENDLY AIR SERVICES
M. Smt. Vasanthi

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether all the airlines operating in the country are offering pet-friendly services;
- (b) if so, the details thereof;
- (c) whether the Government has approved any `Pet Fly` airline to ensure safe and friendly travel for pets; and
- (d) if so, the details thereof?

Answer

Minister of State in the Ministry of CIVIL AVIATION (Dr Mahesh Sharma)

(a) & (b) Rule 24C of the Aircraft Rule 1937 deals with the carriage of animals, birds & reptiles which states that no animal, bird or reptile shall be taken aboard or carried on any aircraft to, from and within India, except under and in accordance with a general or special permit in writing issued by the Director-General in this behalf, and subject to such conditions, if any, as may be specified therein.

(c) & (d) Directorate General of Civil Aviation (DGCA) has also issued Aeronautical Information Circular (AIC) 09 of 1985 on carriage of animals/birds etc. Scheduled domestic airlines are permitted to carry pets along with the passengers subject to compliance of above stated regulations.